

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAVASTHA)
ADHINIYAM, 1977

[U. P. ACT No. 15 OF 1977]

(As passed by the Uttar Pradesh Legislature)

AN
ACT

to provide for certain temporary arrangements for the Administration of the
Zila Parishads of the State.

It is hereby enacted in the Twenty-eighth Year of the Republic of India
as follows:—

1. This Act may be called the Uttar Pradesh Zila Parishads
(Alpakalik Vyavastha) Adhiniyam, 1977.

Short title.

2. (1) With effect from the 10th day of August, 1977, the provisions
of the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961
(hereinafter referred to as the said Adhiniyam), shall, for a period of one year
or until the re-constitution of the Zila Parishads under section 22 of the said
Adhiniyam, whichever is earlier, have effect in relation to each of the Zila Pari-
shads subject to the following provisions, namely:—

Temporary pro-
visions regarding
administration of
Zila Parishads.

(a) notwithstanding anything in the said Adhiniyam, the Adhyaksha,
Upadhyaksha and members of the Zila Parishad shall cease to hold their
respective offices;

(b) all powers, functions and duties of the Zila Parishad, its Adhyaksha,
Upadhyaksha and Committees shall be vested in and be exercised,
performed and discharged by the District Magistrate and the District
Magistrate [including the person or authority to whom the District
Magistrate delegate his power under clause (c)] shall be deemed in law
to be the Zila Parishad, Adhyaksha, Upadhyaksha or the Committee, as
the occasion may require;

(c) subject to any general or special orders of the State Government,
the District Magistrate may in respect of all or any of the powers con-
ferred on him by the last preceding clause delegate, subject to such
conditions as he may think fit to impose, the powers so conferred, to any
person or authority to be specified by him in that behalf;

(d) the State Government may from time to time by notification make
such incidental and consequential order for the removal of any difficulty
as may appear to it to be necessary or desirable for any of the foregoing
and connected purposes.

(2) Every notification issued under clause (d) of sub-section (1) shall, as
soon as may be after it is issued, be laid before each House of the State Legislature
while it is in session, for a total period of not less than thirty days extending in
its one session or more than one successive sessions, and shall unless some later
date is appointed, take effect from the date of its publication in the *Gazette*, subject
to such modifications or annulments as the two Houses of the Legislature may
during the said period agree to make, so, however, that any such modification
or annulment shall be without prejudice to the validity of anything previously
done thereunder.

3. Where the powers, functions and duties of the Adhyaksha of a Zila
Parishad vested in the District Magistrate under clause (b) of sub-section (1)
of section 2 of the Uttar Pradesh Kshetra Samitis and Zila Parishads (Alpa-
kalik Vyavastha) Act, 1970 and he continued to exercise, perform and discharge
such powers, functions and duties after the reconstitution of the Zila Parishad
then anything done by the District Magistrate in the exercise, performance or
discharge of the powers, functions and duties of Adhyaksha till the election of
a new Adhyaksha shall be deemed to be validly done as Adhyaksha of the Zila
Parishad as if the State Government had appointed him to discharge the func-
tions of the Adhyaksha under the provisions of Chapter II of the Uttar
Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961.

Validation.

Repeal and savings.

4. (1) The Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhyadesh, 1977, is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the said Adhyadesh shall be deemed to have been done or taken under this Act as if this Act were in force at all material times.

U.P. Ordinance No. 78 of 1977

आज्ञा से,
कैलाश नाथ शीयल,
सचिव ।